

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
MINISTRY OF CIVIL AVIATION
GOVERNMENT OF INDIA**

APPEAL NO. 6 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.05.2010 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai International Airport Pvt. Ltd (MIAL) ... Appellant

Versus

AERA ... Respondent

Appearances : Mr. P. S. Narsimha, Sr. Advocate with Mr. Sitesh Mukherjee, Mr. Sakya Singha Chaudhuri, and Mr. Rahul Singh, Advocates for the Appellants
Mr. Naresh Kaushik with Mr. Amita Kalkal Chaudhary and Mr. Alok Kaushik, Advocate for Respondent

ORDER

20th April, 2011

Issue Notice to the Respondent. Mr. Naresh Kaushik, advocate accepts the notice for the respondent. The reply shall be filed within three weeks specifically indicating as to whether the Airport Economic Regulatory Authority of India is of the view that it has powers to determine the rate of demurrage.

The matter shall be listed on 11th May, 2011.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
MINISTRY OF CIVIL AVIATION
GOVERNMENT OF INDIA**

APPEAL NO. 1 OF 2011

(I.A. NO. 1 of 2011)

[Under Section 18 of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 10.01.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai International Airport Pvt. Ltd (MIAL) ... Appellant

Versus

AERA ... Respondent

Appearances : Mr. Sitesh Mukherjee, Mr. Rahul Singh and Mr. Sakya Singh
Chaudhuri, Advocates for the Appellant

Mr. Naresh Kaushik with Mr. Amita Kalkal Chaudhary and Mr.
Alok Kaushik, Advocate for the Respondent

ORDER

20th April, 2011

We find no merit to modify our order. Accordingly, I.A. stands
disposed of.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
MINISTRY OF CIVIL AVIATION
GOVERNMENT OF INDIA
APPEAL NO. 07 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02..2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**Bangalore International Airport
Limited (BIAL)**

... ***Appellant***

Versus

UOI & Ors.

... ***Respondents***

Appearances : Dr. Abhishk Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha and Ms. Moksha Bhat, Advocates for the Appellant.
Mr. Naresh Kaushik with Mr. Amita Kalkal Chaudhary and Mr. Alok Kaushik, Advocate for R-1

ORDER

20th April, 2011

Issue Notice to the Respondents. Mr. Naresh Kaushik, advocate accepts he notice for Respondent No. 1. Issue notice to the other respondents. Reply, if any, shall be filed by 5th May, 2011.

The matter shall be listed on 11th May, 2011.

Appeal No. 2 of 2011 shall also be listed on that date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
MINISTRY OF CIVIL AVIATION
GOVERNMENT OF INDIA**

APPEAL NO. 09 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.05.2010 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**Cochin International Airport
Limited (CIAL)**

... *Appellant*

Versus

AERA

... *Respondent*

Appearances : Mr. Jatin Aneja, Mr. Lynn Pereira, Mr. V. R. Neelkantan and
Mr. Kartik Nayar, Advocates for the Appellant

Mr. Naresh Kaushik with Mr. Amita Kalkal Chaudhary and
Mr. Alok Kaushik, Advocate for the respondent

ORDER

20th April, 2011

List the matter on 11th May, 2011.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
MINISTRY OF CIVIL AVIATION
GOVERNMENT OF INDIA
APPEAL NO. 10 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

GMR Hyderabad Airport Ltd. (HIAL) ... *Appellant*

Versus

AERA & anr. ... Respondents

Appearances : Mr. T. Andhyarujuna, Sr. Advocate with Mr. Jatin Aneja,
Mr. Lynn Pereira, Mr. V. R. Neelkantan and Mr. Kartik Nayar,
Advocates for the Appellant

Mr. Naresh Kaushik with Mr. Amita Kalkal Chaudhary and Mr.
Alok Kaushik, Advocate for R-1

ORDER

20th April, 2011

Issue Notice to the Respondents. Mr. Naresh Kaushik , advocate accepts the notice. Issue Notice to the other respondent.

List this matter on 11th May, 2011.

Appeal No. 4 of 2011 shall also be listed on that date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
MINISTRY OF CIVIL AVIATION
GOVERNMENT OF INDIA**

APPEAL NO. 11 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Cochin International Airport
Limited (CIAL)

... ***Appellant***

Versus

AERA

... ***Respondent***

Appearances : Mr. Jatin Aneja, Mr. Lynn Pereira, Mr. V. R. Neelkantan and
Mr. Kartik Nayar, Advocates for the Appellant

Mr. Naresh Kaushik with Mr. Amita Kalkal Chaudhary and Mr.
Alok Kaushik, Advocate for the respondent

ORDER

20th April, 2011

The matter shall be listed on 11th May, 2011.

Appeal No. 3 of 2011 shall also be listed on that date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
MINISTRY OF CIVIL AVIATION
GOVERNMENT OF INDIA**

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

ORDER

20th April, 2011

Those matters listed on 4th May, 2011 shall now be listed on 11th May, 2011.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**